

## ANNEXURE I

<b>On letterhead of the Agency bank</b>
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Ref. No. ....

Date:

To,  
(Investor's name and address)

Madam / Dear Sir,

Repayment of 8 % Savings (Taxable) Bonds, 2003

We advise that the investment(s) made by you under the captioned scheme is/are due for repayment on maturity as shown below:

BLA No.	Date of Investment	Date of Maturity	Principal	Interest	Total Amount
<b>Grand Total:</b>					

2. In terms of Regulation 24 of the Government Securities Regulations, 2007, if bank account details are already furnished by the investors, the above investment/s will be automatically redeemed and proceeds will be credited to your bank account on the maturity date through electronic mode. No separate application/discharge and submission of original Certificate of Holding is required for seeking repayment.

3. Those investors who have not furnished bank account details are requested to furnish the same as per the mandate form enclosed (ANNEXURE 1B) duly filled in and certified by the bank concerned, wherever necessary.

4. If bank details in the mandate form are not furnished by the investors, they are required to return the attached ANNEXURE 1A, completed in all respects, and the receipt (**Acquittance**) duly discharged, after affixing the revenue stamp at the place provided for, to enable us to issue Payment Order.

5. As per extant instructions, the investor is required to furnish the particulars of his PAN / GIR number, (or a declaration in Form No 60, in case the investor does not have PAN / GIR No), if the amount of repayment exceeds Rs. one lakh.

6. You may please note that the investment does not carry post maturity interest/ i.e., **Interest will not accrue on the investments from and after the date of maturity** indicated above.

7. Kindly note to submit the applicable document(s)/information 20 days in advance so that the repayment is made on the due date itself.

Yours faithfully,

Signature  
(Name and Designation)

Encl: As above.